

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-05-2024 AT 10:30 AM**

**CP (IB) No. 307/95/HDB/2022
AND
IA (IBC) 734/2024 in CP (IB) No. 307/95/HDB/2022
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Smt. T Sarita Reddy (Gayatri Projects Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP (IB) No. 307/95/HDB/2022

Learned Counsel Mr Varun Ambati, for petitioner present physically.

Since admittedly, proceedings in another CP No 176/2023 against the guarantor herein and the Corporate Debtor, are under way before the Court-II of NCLT, Hyderabad Bench, wherein Bench II had appointed a Resolution Professional who had filed the report recommending for admission.

In this back drop we feel it appropriate that petitioner approach the Resolution Professional appointed under CP No 176/2023, upon CP No 176/2023 being admitted. However, in the event the Company Petition No 176/2023 is not admitted or settled then the petitioner herein is at liberty to approach this Tribunal in accordance with the provisions of law.

Accordingly, **this company petition and all pending IAs are disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)